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Goa Panchayat Raj (Removal Of Member By Prescribed Authority) Rules, 1999

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Goa Panchayat Raj (Removal Of Member By Prescribed Authority) Rules, 1999

1. Short title and commencement :-

- (1) These rules may be called the Goa Panchayat Raj (Removal of member by prescribed authority) Rules, 1999.
- (2) They shall come into force at once.

2. Definitions :-

In these rules, unless the context otherwise requires,-

- (a)"Act" means the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994);
- (b)"Member" means a member of the Zilla Panchayat;
- (c)"State Election Commissioner" means the State Election Commissioner appointed under section 237 of the Act;
- (d)Words and expressions used and not defined under these rules shall have the same meaning as assigned to them under the Act;

3. Removal of member by the prescribed authority :-

The State Election Commissioner shall be the prescribed authority for the removal of a member under section 131 of the Act.